

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA 161/89

O.A. No. 383/88

T.A. No.

198

DATE OF DECISION 25.1.1990

182

Suresh Kumar

Applicant (s)

Shri T.C. Aggarwal

Advocate for the Applicant (s)

Versus

UOI & Ors.

Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. Amitav Banerji, Chairman.

The Hon'ble Mr. B.C. Mathur, Vice-Chairman.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT (by circulation)

R.A. 161/89 has been filed against the judgment of this Tribunal dated 29.9.1989 in OA No. 383/88, on the ground that the relief claimed by the applicant has not been clearly worded in the operative part of the judgment and the applicant has requested that clear directions be issued to the respondents in all matters. This is a case of regularisation of a casual worker employed as a class IV employee and while taking into account all the facts and circumstances of the case including the fact that the applicant is a member of the Scheduled Caste community, we had passed orders that the respondents would consider the case of the applicant in the light of Government orders passed from time to time in the matter of regularisation of the services of the employees and that the respondents should consider the matter and pass appropriate orders within a period of two months from the date of receipt of the order. At this stage, there cannot be

a fresh hearing of the case. No new facts have been brought out in the R.A. which were not stated earlier or which could not be brought out at that time. Nor is there any apparent error of law or facts on the face of record. The applicant can seek suitable remedy in ~~the~~ case the respondents fail to consider his case, as directed by us. But there is no sufficient ground to allow the R.A. which is, accordingly, rejected.

*B.C. Mathur*  
(B.C. Mathur) 25.1.90  
Vice-Chairman

*AB*  
(Amitav Banerji)  
Chairman.

19

This is a Review Petition. Order on the OA was passed on 29.9.1989. Certain directions were issued. The applicant is not satisfied with the same and has sought a review seeking direction to reinstate and regularise the applicant from the date a regular vacancy was available in 1986 with full pay in Class IV. Please look into this matter. We will discuss this on 17.5.1990.

*Abd*  
(Amitav Banerji)  
Chairman  
10.5.1990

Hon'ble VC(A).